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| Sr. No.      | Name of creditor            | Details of claim received |                        | Details of claim admitted |                                               |                                     |                             |                        | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
|--------------|-----------------------------|---------------------------|------------------------|---------------------------|-----------------------------------------------|-------------------------------------|-----------------------------|------------------------|----------------------------|------------------------------------------------|------------------------------|------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|              |                             | Date of receipt           | Amount claimed         | Amount of claim admitted  | Nature of claim                               | Amount covered by security interest | Amount covered by guarantee | Whether related party? |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 1            | Velex (Singapore) Pte. Ltd. | 11.08.2026                | 17,65,38,000.00        | -                         | Claim in respect of equity share subscription | -                                   | -                           | Yes                    | -                          | -                                              | -                            | 17,65,38,000.00                    | Claim filed in Form F on 11.08.2026 under Regulation 9A. As stated in the claim itself, the amount of Rs. 17,65,38,000 represents the consideration paid by the claimant for 1,36,06,540 equity shares of Rs. 10 each (fully paid) of the Corporate Debtor at Rs. 12.9745 per share, constituting 68% of its share capital, and is substantiated by share certificates, the annual return in Form MGT-7 filed by the Corporate Debtor and FIRC's. Subscribed equity confers a residual proprietary interest in the company and not a right to payment, and prima facie does not constitute a 'claim' within the meaning of Section 3(6) of the Code, nor a financial debt under Section 5(8) or an operational debt under Section 5(21) (Pramod Sharma v. Karanaya HeartCare Pvt. Ltd.; Muralidhar Vincom Pvt. Ltd. v. Skoda (India) Pvt. Ltd., NCLAT, 26.11.2025; Metamorphosis Trading LLP v. Kumar Motors Pvt. Ltd., NCLAT, 01.07.2026). THE ENTIRE AMOUNT IS ACCORDINGLY HELD UNDER VERIFICATION and a query has been raised with the claimant vide letter dated 19.08.2026 calling upon it to state whether it asserts any unconditional obligation of repayment, redemption or refund on the part of the Corporate Debtor and to produce the instrument relied upon, together with confirmation of the date of allotment and the treatment of the amount in the audited financial statements of the Corporate Debtor. In the absence of such material the claim is liable to be rejected, the claimant's remedy lying as an equity stakeholder in the distribution under Section 53 read with Section 30(2) of the Code. The claimant is the holding company of the Corporate Debtor and is a related party under Section 5(24)(i) and (j) of the Code. |
| <b>TOTAL</b> |                             |                           | <b>17,65,38,000.00</b> | -                         | -                                             | -                                   | -                           | -                      | -                          | -                                              | -                            | <b>17,65,38,000.00</b>             |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |

Sd/-  
**Dipti Narayan Mundra**  
Interim Resolution Professional of  
**Velex Logistics Private Limited**  
IP Reg. No.: IBB/PA-001/IP-P-02845/2023-2024/14366  
AFA validity up to: 31.12.2026